

bITEM NO.4

REGISTRAR COURT. 2 SECTION IVB
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 30760/2012
RAGHBIR SINGH & ORS. Petitioner(s)

VERSUS

STATE OF HARYANA & ORS. Respondent(s)
(with office report)

Date : 02/01/2017 This petition was called on for hearing today.
For Petitioner(s) Mr. Deepak Goel,Adv.

For Respondent(s) Dr. Kailash Chand,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the petitioners has filed proof after serving
copy of pleadings to the Standing Counsel for State of Haryana who
is appearing for respondent No.1. Hence service is deemed
complete.

Ld. Counsel for the respondent Nos.2,3 and 4 have failed to
file the counter affidavit within the period stipulated under the
rules.

S ervice of notice is complete on the other respondents but no
one has entered appearance on their behalf. Viewed, in that
context, the matter shall be processed for listing before the
Hon'ble Court, under the rules.

(M V RAMESH)
Registrar

MG